

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 83 of 2020

IN THE MATTER OF:

Shubha Sharma

...Appellant

Versus

Mansi Brar Fernandes

...Respondent

Present:

For Appellant :

**Mr. Rajiv Ranjan, Senior Advocate with
Ms. Tania Sharma, Ms. Shankari Mishra and Ms.
Aliya Durafshan, Advocates**

For 1st Respondent:

**Mr. Sunil Fernandes and Mr. Darpan Sachdeva,
Advocates
Mr. Zeeshan Diwan, Advocate for IRP**

O R D E R

03.02.2020 The 'Interim Resolution Professional' will file an affidavit by 5th February, 2020 and state as to whether the records and premises have been handed over to him by the Promoter/suspended Directors or not.

One last opportunity is given to the Appellant/Promoter/suspended Directors to hand over the records failing which the appeal may be dismissed and Adjudicating Authority (National Company Law Tribunal) may be asked to take action under Chapter VII of the 'Insolvency and Bankruptcy Code, 2016'.

Post the case 'for orders' on **10th February, 2020**.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansilal Bhat]
Member (Judicial)

/ns/gc/